



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 27 मार्च, 2025 / 06 चैत्र, 1946

हिमाचल प्रदेश सरकार

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

दिनांक, 26 मार्च, 2025

संख्या वि०स०—विधायी बजट/1—106/2025.—हिमाचल प्रदेश विधान सभा की प्रक्रिया एवं कार्य संचालन नियमावली, 1973 के नियम—140 के अन्तर्गत हिमाचल प्रदेश विनियोग (संख्यांक 2) विधेयक, 276—राजपत्र / 2025—27—03—2025 (14661)

2025 (2025 का विधेयक संख्यांक 3) जो आज दिनांक 26 मार्च, 2025 को हिमाचल प्रदेश विधान सभा में पुरःस्थापित हो चुका है, सर्वसाधारण को सूचनार्थ राजपत्र (ई-गजट) में मुद्रित करने हेतु प्रेषित किया जाता है।

हस्ताक्षरित/—
(यशपाल)
सचिव,
हि0 प्र0 विधान सभा।

2025 का विधेयक संख्यांक 3

हिमाचल प्रदेश विनियोग (संख्यांक 2) विधेयक, 2025

खण्डों का क्रम

खण्ड :

1. संक्षिप्त नाम और प्रारम्भ।
 2. हिमाचल प्रदेश राज्य की संचित निधि में से वित्तीय वर्ष 2025—2026 के लिए ₹6,23,87,61,88,000 की राशि जारी करना।
 3. विनियोग।
 4. निरसन और व्यावृत्तियां।
- अनुसूची**

2025 का विधेयक संख्यांक 3

हिमाचल प्रदेश विनियोग (संख्यांक 2) विधेयक, 2025

(विधान सभा में पुरःस्थापित रूप में)

वित्तीय वर्ष 2025—2026 के लिए हिमाचल प्रदेश राज्य की संचित निधि में से सेवाओं के लिए कतिपय धनराशियों के संदाय को प्राधिकृत करने और उनका विनियोग करने तथा कतिपय अधिनियमितियों का निरसन करने के लिए **विधेयक**।

भारत गणराज्य के छिहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

1. संक्षिप्त नाम और प्रारम्भ.—(1) इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश विनियोग (संख्यांक 2) अधिनियम, 2025 है।

(2) यह प्रथम अप्रैल, 2025 से प्रवृत्त होगा।

2. हिमाचल प्रदेश राज्य की संचित निधि में से वित्तीय वर्ष 2025-2026 के लिए 6,23,87,61,88,000 की राशि जारी करना.—हिमाचल प्रदेश राज्य की संचित निधि में से अनुसूची के (तृतीय) स्तम्भ में विनिर्दिष्ट से अनधिक धनराशियां जिनका योग केवल ₹6,23,87,61,88,000 (बासठ हजार तीन सौ सतासी करोड़ इकसठ लाख अठ्ठासी हजार रूपए) है, संदत्त और उपयोजित की जाएं, जिनका वित्तीय वर्ष 2025-2026 की अवधि में अनुसूची के (द्वितीय) स्तम्भ में विनिर्दिष्ट सेवाओं और प्रयोजनों से सम्बन्धित विभिन्न प्रभारों के संदाय को चुकाने के लिए उपयोग किया जाएगा।

3. विनियोग.—इस अधिनियम द्वारा हिमाचल प्रदेश राज्य की संचित निधि में से संदत्त और उपयोजित करने के लिए प्राधिकृत धनराशियों का उक्त वर्ष के सम्बन्ध में अनुसूची में अभिव्यक्त सेवाओं और प्रयोजनों के लिए विनियोग किया जाएगा।

4. निरसन और व्यावृत्तियां.—निम्नलिखित विनिर्दिष्ट विनियोग अधिनियमों का एतद्वारा निरसन किया जाता है, अर्थात्:—

- (i) हिमाचल प्रदेश विनियोग अधिनियम, 2024 (2024 का अधिनियम संख्यांक 5)
- (ii) हिमाचल प्रदेश विनियोग (संख्यांक 2) अधिनियम, 2024 (2024 का अधिनियम संख्यांक 6)
- (iii) हिमाचल प्रदेश विनियोग (संख्यांक 4) अधिनियम, 2024 (2025 का अधिनियम संख्यांक 1)
- (iv) हिमाचल प्रदेश विनियोग (संख्यांक 5) अधिनियम, 2024 (2025 का अधिनियम संख्यांक 2)
- (v) हिमाचल प्रदेश विनियोग (संख्यांक 8) अधिनियम, 2024 (2025 का अधिनियम संख्यांक 3)
- (vi) हिमाचल प्रदेश विनियोग (संख्यांक 7) अधिनियम, 2024 (2025 का अधिनियम संख्यांक 4)
- (vii) हिमाचल प्रदेश विनियोग (संख्यांक 9) अधिनियम, 2024 (2025 का अधिनियम संख्यांक 5)
- (viii) हिमाचल प्रदेश विनियोग (संख्यांक 6) अधिनियम, 2024 (2025 का अधिनियम संख्यांक 6); और
- (ix) हिमाचल प्रदेश विनियोग (संख्यांक 3) अधिनियम, 2024 (2025 का अधिनियम संख्यांक 15)

परन्तु ऐसा निरसन निम्नलिखित को प्रभावित नहीं करेगा:—

- (क) किसी अन्य ऐसी अधिनियमितियों को प्रभावित नहीं करेगा जिसमें निरसित अधिनियमिति को लागू सम्मिलित या निर्दिष्ट किया गया है; या
- (ख) पहले की गई या हुई किसी बात या पहले से अर्जित या उपगत किसी अधिकार, हक, बाध्यता या दायित्व अथवा उसके विषय में किसी उपचार या कार्यवाही या किसी ऋण, शास्ति, बाध्यता, दायित्व, दावे या मांग से कोई निर्माण या उन्मोचन या पहले ही अनुदत्त किसी क्षतिपूर्ति या किसी पूर्व कार्य या बात के सबूत की विधिमान्यता, अविधिमान्यता, उसके प्रभाव या परिणामों पर प्रभाव नहीं डालेगा; या
- (ग) विधि के किसी सिद्धान्त या नियम या स्थापित अधिकारिता, अभिवचन के प्ररूप या अनुक्रम, पद्धति या प्रक्रिया या विद्यमान विशेषाधिकार, निर्बन्धन, छूट, पद या नियुक्ति पर नहीं पड़ेगा चाहे वह, इसके द्वारा निरसित किसी अधिनियमिति द्वारा उसमें या उससे किसी रीति से पुष्ट, मान्य या व्युत्पन्न क्यों न हो; या
- (घ) संपरीक्षा, परीक्षण, लेखा, अन्वेषण, जांच या उससे सम्बन्धित किसी प्राधिकारी द्वारा की गई या की जाने वाली किसी अन्य कार्यवाई पर नहीं पड़ेगा और ऐसी संपरीक्षा, परीक्षण, लेखा, अन्वेषण, जांच या कार्यवाई की जा सकती है, और, या जारी रखी जा सकती है, मानो उक्त अधिनियमितियां इस अधिनियम द्वारा निरसित ही न की गई हों।

अनुसूची

(धारा 2 और 3 देखें)

1 मांग संख्या	2 सेवाएं और प्रयोजन	3 निम्नलिखित राशियों से अनधिक		
		विधान सभा द्वारा दत्तमत	संचित निधि पर प्रभारित	कुल
		₹ में	₹ में	₹ में
01	विधान सभा (राजस्व) (पूँजीगत)	44,65,89,000 3,15,00,000	1,17,91,000 —	45,83,80,000 3,15,00,000
02	राज्यपाल और मन्त्री (राजस्व) परिषद्	17,92,73,000	8,62,94,000	26,55,67,000
03	न्याय प्रशासन (राजस्व) (पूँजीगत)	2,49,07,94,000 72,00,000	63,34,49,000 —	3,12,42,43,000 72,00,000
04	सामान्य प्रशासन (राजस्व) (पूँजीगत)	2,07,52,08,000 32,17,00,000	12,80,60,000 —	2,20,32,68,000 32,17,00,000
05	भू-राजस्व व जिला (राजस्व) प्रशासन (पूँजीगत)	15,85,24,15,000 5,80,00,000	— —	15,85,24,15,000 5,80,00,000
06	आबकारी और कराधान (राजस्व) (पूँजीगत)	2,55,92,26,000 1,00,000	— —	2,55,92,26,000 1,00,000
07	पुलिस और सम्बद्ध संगठन (राजस्व) (पूँजीगत)	17,50,43,26,000 7,27,20,000	— —	17,50,43,26,000 7,27,20,000
08	शिक्षा (राजस्व) (पूँजीगत)	88,86,36,64,000 1,12,66,00,000	— —	88,86,36,64,000 1,12,66,00,000
09	स्वास्थ्य एवं परिवार (राजस्व) कल्याण (पूँजीगत)	25,85,99,59,000 2,20,07,00,000	— —	25,85,99,59,000 2,20,07,00,000
10	लोक निर्माण—सड़क, पुल (राजस्व) एवं भवन (पूँजीगत)	30,09,96,71,000 10,14,43,00,000	— —	30,09,96,71,000 10,14,43,00,000
11	कृषि (राजस्व) (पूँजीगत)	3,91,08,95,000 16,07,37,000	— —	3,91,08,95,000 16,07,37,000
12	उद्यान (राजस्व) (पूँजीगत)	3,28,60,17,000 5,94,12,000	— —	3,28,60,17,000 5,94,12,000
13	सिंचाई, जलापूर्ति एवं (राजस्व) सफाई (पूँजीगत)	27,09,48,87,000 7,04,71,00,000	— —	27,09,48,87,000 7,04,71,00,000
14	पशु पालन, दुग्ध विकास (राजस्व) एवं मत्स्य (पूँजीगत)	5,05,88,11,000 75,85,000	— —	5,05,88,11,000 75,85,000

1	2	3		
15	योजना एवं पिछड़ा क्षेत्र विकास कार्यक्रम (राजस्व) (पूँजीगत)	1,52,93,69,000 1,66,14,01,000	— —	1,52,93,69,000 1,66,14,01,000
16	वन और वन्य जीवन (राजस्व) (पूँजीगत)	8,00,53,93,000 5,00,000	— —	8,00,53,93,000 5,00,000
17	निर्वाचन (राजस्व) (पूँजीगत)	44,62,85,000 3,00,000	— —	44,62,85,000 3,00,000
18	उद्योग, खनिज, आपूर्ति एवं सूचना प्रौद्योगिकी (राजस्व) (पूँजीगत)	83,92,50,000 1,05,01,000	— —	83,92,50,000 1,05,01,000
19	सामाजिक न्याय एवं अधिकारिता (राजस्व) (पूँजीगत)	20,19,66,32,000 9,00,00,000	— —	20,19,66,32,000 9,00,00,000
20	ग्रामीण विकास (राजस्व) (पूँजीगत)	16,82,17,24,000 1,00,000	— —	16,82,17,24,000 1,00,000
21	सहकारिता (राजस्व)	53,20,06,000	—	53,20,06,000
22	खाद्य और नागरिक आपूर्ति (राजस्व) (पूँजीगत)	1,72,71,13,000 13,00,000	— —	1,72,71,13,000 13,00,000
23	विद्युत विकास (राजस्व) (पूँजीगत)	5,25,29,94,000 26,92,00,000	— —	5,25,29,94,000 26,92,00,000
24	मुद्रण एवं लेखन सामग्री (राजस्व) (पूँजीगत)	21,52,06,000 30,00,000	— —	21,52,06,000 30,00,000
25	सड़क और जल परिवहन (राजस्व) (पूँजीगत)	2,25,57,53,000 1,00,08,00,000	— —	2,25,57,53,000 1,00,08,00,000
26	पर्यटन और नागर विमानन (राजस्व) (पूँजीगत)	24,23,60,000 2,60,81,00,000	— —	24,23,60,000 2,60,81,00,000
27	श्रम, रोजगार और प्रशिक्षण (राजस्व) (पूँजीगत)	3,04,71,06,000 2,70,00,000	— —	3,04,71,06,000 2,70,00,000
28	शहरी विकास, नगर एवं ग्राम योजना तथा आवास (राजस्व) (पूँजीगत)	5,33,81,08,000 39,90,00,000	— —	5,33,81,08,000 39,90,00,000
29	वित्त (राजस्व) (पूँजीगत)	1,19,14,86,67,000 1,80,02,000	67,38,85,01,000 58,05,73,98,000	1,86,53,71,68,000 58,07,54,00,000
30	विविध सामान्य सेवाएं (राजस्व) (पूँजीगत)	73,09,97,000 2,04,03,000	— —	73,09,97,000 2,04,03,000

1	2	3		
31	जनजातीय क्षेत्र विकास (राजस्व) कार्यक्रम (पूँजीगत)	19,34,59,66,000 3,23,16,25,000	— —	19,34,59,66,000 3,23,16,25,000
32	अनुसूचित जाति विकास (राजस्व) कार्यक्रम (पूँजीगत)	26,63,88,95,000 9,39,62,50,000	— —	26,63,88,95,000 9,39,62,50,000
जोड़ (राजस्व) (पूँजीगत)		4,57,59,55,59,000 39,97,51,36,000	68,24,80,95,000 58,05,73,98,000	5,25,84,36,54,000 98,03,25,34,000
कुल जोड़		4,97,57,06,95,000	1,26,30,54,93,000	6,23,87,61,88,000

उद्देश्यों और कारणों का कथन

यह विधेयक, भारत के संविधान के अनुच्छेद 204 के खण्ड (1) के अनुसरण में हिमाचल प्रदेश राज्य की संचित निधि में से वित्तीय वर्ष 2025–2026 के लिए हिमाचल प्रदेश सरकार के अनुमानित व्यय के सम्बन्ध में संचित निधि पर प्रभारित व्ययों और विधान सभा द्वारा दत्तमत अन्य व्ययों को पूरा करने के लिए अपेक्षित धन के विनियोजन का उपबन्ध करने के लिए पुरःस्थापित है।

(सुखविन्द्र सिंह सुक्खू)
मुख्य मन्त्री।

शिमला:
तारीख: 26 मार्च, 2025.

भारत के संविधान के अनुच्छेद 207 के अधीन राज्यपाल की सिफारिशें

(वित्त विभाग नस्ति संख्या: फिन-ए-सी (6)–2 / 2024)

हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश विनियोग (संख्यांक 2) विधेयक, 2025 की विषय-वस्तु के बारे में सूचित किए जाने के पश्चात्, भारत के संविधान के अनुच्छेद 207 के अधीन उक्त विधेयक को विधान सभा में पुरःस्थापित करने और उस पर विचार करने की सिफारिश करते हैं।

AUTHORITATIVE ENGLISH TEXT

BILL NO. 3 OF 2025

THE HIMACHAL PRADESH APPROPRIATION (NUMBER 2) BILL, 2025

ARRANGEMENT OF CLAUSES

Clauses:

- Short title and commencement.
 - Issue of a sum of ₹ 6,23,87,61,88,000 out of the Consolidated Fund of the State of Himachal Pradesh for the financial year 2025-2026.
 - Appropriation.
 - Repeal and savings
- THE SCHEDULE

THE HIMACHAL PRADESH APPROPRIATION (NUMBER 2) BILL, 2025

(AS INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

A

BILL

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Himachal Pradesh for the services for the financial year 2025-2026; and to repeal certain enactments.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-sixth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Appropriation (Number 2) Act, 2025.

(2) It shall come into force on the first day of April, 2025.

2. Issue of a sum of ₹ 6,23,87,61,88,000 out of the Consolidated Fund of the State of Himachal Pradesh for the financial year 2025-2026.—From and out of the Consolidated Fund of the State of Himachal Pradesh, there may be paid and applied sums not exceeding those specified in column (3) of THE SCHEDULE amounting in the aggregate to a sum of ₹ 6,23,87,61,88,000 (Rupees sixty two thousand three hundred eighty seven crore sixty one lakh eighty eight thousands) only towards defraying the several charges which will come in course of payment during the financial year 2025-2026 in respect of the services and purposes specified in column (2) of THE SCHEDULE.

3. Appropriation.— The sum authorized to be paid and applied from and out of the Consolidated Fund of the State of Himachal Pradesh by this Act shall be appropriated for the services and purposes expressed in the THE SCHEDULE in relation to the said year.

4. Repeal and savings.—The Appropriation Acts specified below are hereby repealed, namely:—

- (i) The Himachal Pradesh Appropriation Act, 2024 (Act No. 5 of 2024)
- (ii) The Himachal Pradesh Appropriation (Number 2) Act, 2024 (Act No. 6 of 2024)
- (iii) The Himachal Pradesh Appropriation (Number 4) Act, 2024 (Act No. 1 of 2025)
- (iv) The Himachal Pradesh Appropriation (Number 5) Act, 2024 (Act No. 2 of 2025)
- (v) The Himachal Pradesh Appropriation (Number 8) Act, 2024 (Act No. 3 of 2025)
- (vi) The Himachal Pradesh Appropriation (Number 7) Act, 2024 (Act No. 4 of 2025)
- (vii) The Himachal Pradesh Appropriation (Number 9) Act, 2024 (Act No. 5 of 2025)
- (viii) The Himachal Pradesh Appropriation (Number 6) Act, 2024 (Act No. 6 of 2025)
- (ix) The Himachal Pradesh Appropriation (Number 3) Act, 2024 (Act No. 15 of 2025)

Provided that such repeal shall not,—

- (a) affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; or

- (b) affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or indemnity already granted, or the proof of any past act or thing; or
- (c) affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognized or derived by, in or from any enactment thereby repealed; or
- (d) affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the said enactments are not repealed by this Act.

THE SCHEDULE
(See sections 2 and 3)

1 Demand No.	2 Services and Purposes	3		
		Sums not exceeding		
		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
		in ₹	in ₹	in ₹
01	Vidhan Sabha (Revenue) (Capital)	44,65,89,000 3,15,00,000	1,17,91,000 -	45,83,80,000 3,15,00,000
02	Governor and Council of Ministers (Revenue)	17,92,73,000	8,62,94,000	26,55,67,000
03	Administration of Justice (Revenue) (Capital)	2,49,07,94,000 72,00,000	63,34,49,000 -	3,12,42,43,000 72,00,000
04	General Administration (Revenue) (Capital)	2,07,52,08,000 32,17,00,000	12,80,60,000 -	2,20,32,68,000 32,17,00,000
05	Land Revenue and District Administration (Revenue) (Capital)	15,85,24,15,000 5,80,00,000	- -	15,85,24,15,000 5,80,00,000
06	Excise and Taxation (Revenue) (Capital)	2,55,92,26,000 1,00,000	- -	2,55,92,26,000 1,00,000
07	Police and Allied Organisations (Revenue) (Capital)	17,50,43,26,000 7,27,20,000	- -	17,50,43,26,000 7,27,20,000
08	Education (Revenue) (Capital)	88,86,36,64,000 1,12,66,00,000	- -	88,86,36,64,000 1,12,66,00,000
09	Health and Family Welfare (Revenue) (Capital)	25,85,99,59,000 2,20,07,00,000	- -	25,85,99,59,000 2,20,07,00,000
10	Public Works-Roads, Bridges and Buildings (Revenue) (Capital)	30,09,96,71,000 10,14,43,00,000	- -	30,09,96,71,000 10,14,43,00,000

1	2	3		
11	Agriculture (Revenue) (Capital)	3,91,08,95,000 16,07,37,000	- -	3,91,08,95,000 16,07,37,000
12	Horticulture (Revenue) (Capital)	3,28,60,17,000 5,94,12,000	- -	3,28,60,17,000 5,94,12,000
13	Irrigation, Water Supply and Sanitation (Revenue) (Capital)	27,09,48,87,000 7,04,71,00,000	- -	27,09,48,87,000 7,04,71,00,000
14	Animal Husbandry, Dairy Development and Fisheries (Revenue) (Capital)	5,05,88,11,000 75,85,000	- -	5,05,88,11,000 75,85,000
15	Planning and Backward Area Development Programme (Revenue) (Capital)	1,52,93,69,000 1,66,14,01,000	- -	1,52,93,69,000 1,66,14,01,000
16	Forest and Wild Life (Revenue) (Capital)	8,00,53,93,000 5,00,000	- -	8,00,53,93,000 5,00,000
17	Election (Revenue) (Capital)	44,62,85,000 3,00,000	- -	44,62,85,000 3,00,000
18	Industries, Minerals, Supplies and Information Technology (Revenue) (Capital)	83,92,50,000 1,05,01,000	- -	83,92,50,000 1,05,01,000
19	Social Justice and Empowerment (Revenue) (Capital)	20,19,66,32,000 9,00,00,000	- -	20,19,66,32,000 9,00,00,000
20	Rural Development (Revenue) (Capital)	16,82,17,24,000 1,00,000	- -	16,82,17,24,000 1,00,000
21	Co-operation (Revenue)	53,20,06,000	-	53,20,06,000
22	Food and Civil Supplies (Revenue) (Capital)	1,72,71,13,000 13,00,000	- -	1,72,71,13,000 13,00,000
23	Power Development (Revenue) (Capital)	5,25,29,94,000 26,92,00,000	- -	5,25,29,94,000 26,92,00,000
24	Printing and Stationery (Revenue) (Capital)	21,52,06,000 30,00,000	- -	21,52,06,000 30,00,000
25	Road and Water Transport (Revenue) (Capital)	2,25,57,53,000 1,00,08,00,000	- -	2,25,57,53,000 1,00,08,00,000
26	Tourism and Civil Aviation (Revenue) (Capital)	24,23,60,000 2,60,81,00,000	- -	24,23,60,000 2,60,81,00,000
27	Labour, Employment and Training (Revenue) (Capital)	3,04,71,06,000 2,70,00,000	- -	3,04,71,06,000 2,70,00,000
28	Urban Development, Town and Country Planning and Housing (Revenue) (Capital)	5,33,81,08,000 39,90,00,000	- -	5,33,81,08,000 39,90,00,000
29	Finance (Revenue) (Capital)	1,19,14,86,67,000 1,80,02,000	67,38,85,01,000 58,05,73,98,000	1,86,53,71,68,000 58,07,54,00,000

1	2	3		
30	Miscellaneous (Revenue) General Services (Capital)	73,09,97,000 2,04,03,000	- -	73,09,97,000 2,04,03,000
31	Tribal Area (Revenue) Development (Capital) Programme	19,34,59,66,000 3,23,16,25,000	- -	19,34,59,66,000 3,23,16,25,000
32	Scheduled Castes (Revenue) Development (Capital) Programme	26,63,88,95,000 9,39,62,50,000	- -	26,63,88,95,000 9,39,62,50,000
Total (Revenue) (Capital)		4,57,59,55,59,000 39,97,51,36,000	68,24,80,95,000 58,05,73,98,000	5,25,84,36,54,000 98,03,25,34,000
Grand Total		4,97,57,06,95,000	1,26,30,54,93,000	6,23,87,61,88,000

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced in pursuance of clause (1) of article 204 of the Constitution of India to provide for the appropriation from and out of the consolidated fund of the State of Himachal Pradesh of the moneys required to meet the expenditure charged on the Consolidated Fund and other expenditure as voted by the Legislative Assembly in respect of the estimated expenditure of the Government of Himachal Pradesh for the financial year 2025-2026.

(SUKHVINDER SINGH SUKHU)
Chief Minister.

SHIMLA:

The 26th March, 2025.

RECOMMENDATIONS OF THE GOVERNOR UNDER ARTICLE 207 OF THE CONSTITUTION OF INDIA

(Finance Department File No. Fin-A-C (6)- 2/2024)

The Governor, Himachal Pradesh, having been informed of the subject matter of the Himachal Pradesh Appropriation (Number 2) Bill, 2025, recommends, under article 207 of the Constitution of India, the introduction and consideration by the Legislative Assembly of the said Bill.

राज्य कर एवं आबकारी विभाग

अधिसूचना

शिमला-171 002, 26 मार्च, 2025

संख्या: ई0एक्स0एन0-एफ(1)-3/2024.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश आबकारी (संशोधन) अधिनियम, 2024 (2024 का अधिनियम संख्यांक 10) की धारा 1 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, अप्रैल 2025 के प्रथम दिवस को उस तारीख के रूप में, जिससे पूर्वोक्त अधिनियम के उपबंध प्रवृत्त होंगे, नियत करते हैं।

आदेश द्वारा,

प्रधान सचिव,
राज्य कर एवं आबकारी।

[Authoritative English text of this Department Notification No. EXN-F(1)-3/2024, dated 26-03-2025 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES & EXCISE DEPARTMENT

NOTIFICATION

Shimla-171 002, the 26th March, 2025

File No. EXN- F(1)-3/2024.—In exercise of the powers conferred by sub-section (2) of Section 1 of the Himachal Pradesh Excise (Amendment) Act, 2024 (Act No. 10 of 2024), the Governor of Himachal Pradesh is pleased to appoint the 1st day of April, 2025, as the date from which the provisions of the aforesaid Act shall come into force.

By order,

*Principal Secretary,
State Taxes & Excise.*

FORESTS DEPARTMENT

NOTIFICATION

Shimla-2, the 24th March, 2025

No. FFE-B-E(3)-4/2024.—The Governor, Himachal Pradesh is pleased to constitute an Expert Committee to implement the directions given by Hon'ble Supreme Court dated 19-02-2024 in Civil Writ Petition 1164 of 2023 titled Ashok Kumar Sharma, Indian Forest Service (Retired) and others Vs Union of India & Anr. as under:

1.	Additional Chief Secretary (Forests) to the Government of Himachal Pradesh.	<i>Chairman</i>
2.	Additional Chief Secretary (Revenue) to the Government of Himachal Pradesh.	<i>Member</i>
3.	Pr. Chief Conservator of Forests (HoFF) Himachal Pradesh.	<i>Member</i>
4.	Director Land Record SDA Complex, Kasumpti, Shimla-9.	<i>Member</i>
5.	Addl. Pr. Chief Conservator of Forests (Mgt) o/o Pr. CCF(HoFF)H.P., Shimla	<i>Member Secretary</i>
6.	District Attorney (Forests) o/o Pr. CCF(HoFF), H.P. Shimla.	<i>Member</i>

In compliance of Hon'ble Supreme Court of India's directions, following functions are required to be discharged by the Forest and Revenue Deptt.:—

1. All the notified forest areas including Reserve Forests (RFs), Demarcated Protected Forests (DPFs), Un-demarcated Protected Forests (UDPFs), Un-classed Forests need to be properly demarcated with the help of Revenue Authorities and requisite entries of these forests need to be incorporated in the relevant revenue and forest record.
2. To comply with the dictionary meaning of forest, all other forest areas recorded as Van/Vani/Van/Van Jungle, Jungle Jhari and other related entries such as Charagah Drakhtan areas covered under specific notification such as 1952 PF Notification in the Revenue record irrespective of ownership will have to be treated as forests. Therefore, as per para 5 of the Expert Committee report, such areas which are defined as ***"If the private area is notified under Indian Forest Act, 1927 or other Act or is entered as van/Bani/Van/Jungle in the revenue record it will be treated as forests"*** has to be identified, demarcated and entered in revenue and forest record.
3. All these areas which come under the definition of (forest/compact wooded block) have to be identified as per criteria mentioned by the Expert Committee irrespective of the ownership (Govt. land, Private land). In this regard, forest department along with Revenue Deptt. will have to participate collectively to identify these compact wooded blocks and then the Revenue Deptt. will demarcate and make the relevant entries of these areas in the revenue and forest record.
4. To Comply with Rule 16(i) of Van (Sanrakshan evam Samvardhan) Rules, 2023. To identify forest like areas identified by the Expert Committee, unclassified forest lands or Community forest lands to which the provisions of amended statute will be applicable.
5. In order to comply with the directions of Hon'ble Supreme Court regarding listing of all forest like areas, a comprehensive list of forests, comprising detail such as:

- Name of Forest
- Category of Forest (RF, DPF, UPF, Unclassed Forest, land falling under the category of forest in terms of Govt. Notifications (1952), forest like areas in terms of Notification No. FFE-B-E (3) 31/2001-I dated, 19th February, 2011.
- Area statement with Khasra numbers
- Location

The above Expert Committee shall take all necessary steps to implement the directions of the Hon'ble Supreme Court and for this purpose direct monitor and review the work done by District level Committees constituted by Addl. Chief Secretary (Revenue) to the Govt. of Himachal Pradesh *vide* letter No. REV-B-E0(03)/116/2024, dated 22-02-2025 on above points. Beside this, digitization of all the record shall be ensured in compliance of Hon'ble Supreme Court orders passed in Lafarge Umiam Mining Private Limited judgement.

By order,

(PRABODH SAXENA, IAS),
Chief Secretary.

**In the Court of Sh. Anil Kumar Bhardwaj, Marriage Officer-cum-Sub-Divisional Magistrate,
Dalhousie, District Chamba (H.P.)**

In the Matter of :

1. Sh. Ranjit Singh s/o Sh. Tilak Raj, r/o Village Banni, P.O. Banikhet, Tehsil Dalhousie, District Chamba, H. P., age 36 years.

2. Nitika Kumari d/o Sh. Subhash, r/o V.P.O. Chakloo, Tehsil & District Chamba age 36 years . . *Applicants.*

Versus

General Public

Subject.— Application for the Registration of Marriage under section 16 of the Special Marriage Act, 1954.

Sh. Ranjit Singh and Nitika Kumari have filed an application alongwith an affidavit in the court of undersigned under section 16 of the Special Marriage Act, 1954 stating that they have solemnized their marriage on 28-09-2014 and that they have been living together as husband and wife since then. Hence their marriage may be registered under special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in

writing before this court on or before 6th April, 2025. After that no objection will be entertained and marriage will be registered.

Seal.

Sd/-
(ANIL KUMAR BHARDWAJ),
Marriage Officer-cum-Sub-Divisional Magistrate,
Dalhousie, District Chamba (H. P.).

**In the Court of Sh. Anil Kumar Bhardwaj, Marriage Officer-cum-Sub-Divisional Magistrate,
Dalhousie, District Chamba (H.P.)**

In the Matter of :

1. Sh. Makhan Lal s/o Sh. Dev Raj, r/o Ward No. 1, Near GPS Jammu Basohli, Tehsil Basohli, District Kathua, Jammu and Kashmir (J & K), age 28 years.

2. Priyanka Devi d/o Sh. Punnu Ram, r/o Tarward, P.O. Chuhan, Tehsil Dalhousie, District Chamba age 24 years . . Applicants.

Versus

General Public

Subject.— Application for the Registration of Marriage under section 16 of the Special Marriage Act, 1954.

Sh. Makhan Lal and Priyanka Devi have filed an application alongwith an affidavit in the court of undersigned under section 16 of the Special Marriage Act, 1954 stating that they have solemnized their marriage on 21-01-2025 and that they have been living together as husband and wife since then. Hence their marriage may be registered under special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 6th April, 2025. After that no objection will be entertained and marriage will be registered.

Seal.

Sd/-
(ANIL KUMAR BHARDWAJ),
Marriage Officer-cum-Sub-Divisional Magistrate,
Dalhousie, District Chamba (H. P.).

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप-तहसील पुखरी,
जिला चम्बा, हिमाचल प्रदेश

सन्तोष कुमारी पुत्री श्री अमर सिंह, गांव लोणी, डाकघर पुखरी, उप-तहसील पुखरी, जिला चम्बा,
हिमाचल प्रदेश . . वादी।

बनाम

आम जनता एवं ग्राम पंचायत पुखरी, विकास खण्ड चम्बा

प्रतिवादी।

विषय.—जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में उप-मण्डलाधिकारी (ना0) महोदया चम्बा के कार्यालय पृष्ठांकन संख्या 4168/2025, दिनांक 13-03-2025 के माध्यम से प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या HFW-B&D/CMO-CBA/2024-5845, दिनांक 13-03-2025, (2) शपथ पत्र आवेदिका, (3) शपथ-पत्र वाशिन्दगान देह, (4) जन्म रिपोर्ट, (5) अप्राप्यता प्रमाण-पत्र, (6) परिवार रजिस्टर नकल, (7) आधार कार्ड, (8) विद्यालय त्याग प्रमाण-पत्र जिसमें आवेदिका सन्तोष कुमारी पुत्री श्री अमर सिंह, गांव लोणी, डाकघर पुखरी, ग्राम पंचायत पुखरी, उप-तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणाम स्वरूप पंचायत जन्म पंजीकरण रजिस्टर में आवेदिका सन्तोष कुमारी पुत्री श्री अमर सिंह, गांव लोणी, डाकघर पुखरी का नाम एवं जन्म-तिथि दर्ज न हुआ है जोकि नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ-पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 13-03-2025 को जारी हुआ है उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि सन्तोष कुमारी पुत्री श्री अमर सिंह, गांव लोणी, डाकघर पुखरी, उप-तहसील पुखरी, जिला चम्बा, की जन्म तिथि 24-05-1972 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत के सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी को किसी प्रकार की कोई आपत्ति हो तो वह इस अदालत में नोटिस (इश्तहार) के जारी होने के माह के भीतर अपनी आपत्ति दर्ज करवा सकता हैं। निर्धारित अवधि में आपत्ति न आने की सूरत में आवेदिका सन्तोष कुमारी पुत्री श्री अमर सिंह, गांव लोणी, डाकघर पुखरी की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव पुखरी को पारित कर दिये जाएंगे।

आज दिनांक 17-03-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—

नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
उप-तहसील पुखरी, जिला चम्बा, हि0 प्र0।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर
21/T/2025

किस्म मुकद्दमा
जन्म तिथि पंजीकरण

तारीख दायर
06-03-2025

तारीख पेशी
10-04-2025

सुश्री सुमिता देवी पुत्री सुदामा राम, वासी मोहाल भरदूँ, तहसील सुजानपुर, जिला हमीरपुर
(हि0 प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

जन्म तिथि पंजीकरण सुश्री सुमिता देवी पुत्री सुदामा राम, वासी मोहाल भरदूँ, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।

प्रार्थना—पत्र बराये जन्म पंजीकरण सुश्री सुमीता देवी पुत्री सुदामा राम, वासी मोहाल भरदूँ, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 07-05-1971 को ग्राम पंचायत चमियाणा में हुआ था तथा सहबन गलती से जन्म तिथि दर्ज नहीं हो पाई है। लिहाजा इसे ग्राम पंचायत चमियाणा में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 10-04-2025 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है अन्यथा उपरोक्त जन्म तिथि को ग्राम पंचायत डेरा में दर्ज करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 06-03-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
20/T/2025	जन्म तिथि पंजीकरण	06-03-2025	10-04-2025

सुश्री स्वर्णा देवी पुत्री रोशन लाल, वासी मोहाल मिहरपुरा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

जन्म तिथि पंजीकरण सुश्री स्वर्णा देवी पुत्री रोशन लाल, वासी मोहाल मिहरपुरा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।

प्रार्थना—पत्र बराये जन्म पंजीकरण सुश्री स्वर्णा देवी पुत्री रोशन लाल, वासी मोहाल मिहरपुरा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 26-02-1950 को ग्राम पंचायत दाडला में हुआ था तथा सहबन गलती से जन्म तिथि दर्ज नहीं हो पाई है। लिहाजा इसे ग्राम पंचायत दाडला में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 10-04-2025 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है अन्यथा उपरोक्त जन्म तिथि को ग्राम पंचायत डेरा में दर्ज करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 06-03-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
19/T/2025	जन्म तिथि पंजीकरण	06-03-2025	10-04-2025

सुश्री वीना देवी पुत्री पैनू राम, वासी मोहाल धरोल, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

जन्म तिथि पंजीकरण सुश्री वीना देवी पुत्री पैनू राम, वासी मोहाल धरोल, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।

प्रार्थना—पत्र बराये जन्म पंजीकरण सुश्री वीना देवी पुत्री पैनू राम, वासी मोहाल धरोल, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 06-02-1969 को ग्राम पंचायत पनोह में हुआ था तथा सहबन गलती से जन्म तिथि दर्ज नहीं हो पाई है। लिहाजा इसे ग्राम पंचायत पनोह में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 10-04-2025 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है अन्यथा उपरोक्त जन्म तिथि को ग्राम पंचायत डेरा में दर्ज करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 06-03-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
17/T/2025	जन्म तिथि पंजीकरण	01-03-2025	10-04-2025

श्रीमती सरला देवी पुत्री बिशन दास, वासी मोहाल धाती रिहाल, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

जन्म तिथि पंजीकरण श्रीमती सरला देवी पुत्री बिशन दास, वासी मोहाल धाती रिहाल, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।

प्रार्थना—पत्र बराये जन्म पंजीकरण श्रीमती सरला देवी पुत्री बिशन दास, वासी मोहाल धाती रिहाल, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 02-10-1958 को ग्राम पंचायत खैरी में हुआ था तथा सहबन गलती से जन्म तिथि दर्ज नहीं हो पायी है। लिहाजा इसे ग्राम पंचायत खैरी में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 10-04-2025 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है अन्यथा उपरोक्त जन्म तिथि को ग्राम पंचायत खैरी में दर्ज करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 01-03-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
03/NT/2025	जन्म तिथि पंजीकरण	26-12-2024	10-04-2025

श्रीमती लीला देवी पुत्री मुन्शी राम, वासी मोहाल समरियाल, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

जन्म तिथि पंजीकरण श्रीमती लीला देवी पुत्री मुन्शी राम, वासी मोहाल समरियाल, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।

प्रार्थना—पत्र बराये जन्म पंजीकरण श्रीमती लीला देवी पुत्री मुन्शी राम, वासी मोहाल समरियाल, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 10-12-1963 को ग्राम पंचायत रंगड़ में हुआ था तथा सहबन गलती से ग्राम पंचायत रंगड़ में जन्म तिथि दर्ज नहीं हो पाई है। लिहाजा इसे ग्राम पंचायत रंगड़ में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक पेशी 10-04-2025 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 05-03-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
Distt. Hamirpur, Himachal Pradesh**

In the matter of :

Sh. Raj Kumar s/o Sh. Jodhu Ram, r/o V.P.O. Dho, Tehsil Bhoranj, Distt. Hamirpur (H.P.)
.. Applicants.

Versus

General Public
.. Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Sh. Raj Kumar s/o Sh. Jodhu Ram, r/o V.P.O. Dho, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved as application before the undersigned under section 13(3) of Birth & death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of his date of birth *i.e.* 31-12 1976 in the record of Gram Pamchayat Kanjian, Tehsil Bhoranj, Distt. Hamirpur (H.P.).

Now, therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed birth event of Raj Kumar s/o Sh. Jodhu Ram may submit their objections in writing or appear in person in this court on or before 17-04-2025 at 10-00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 19-03-2025.
Seal.

Sd/-
Executive Magistrate (Tehsildar),
Bhoranj, Distt. Hamirpur (H.P.).

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
Distt. Hamirpur, Himachal Pradesh**

In the matter of :

Sh. Avinay Kumar s/o Sh. Nanak Chand, r/o Village Manoh, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.)
.. Applicants.

Versus

General Public

. . Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Sh. Avinay Kumar s/o Sh. Nanak Chand, r/o Village Manoh, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved as application before the undersigned under section 13(3) of Birth & death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of his date of birth *i.e.* 20-04-1976 in the record of Gram Panchayat Dhamrol, Tehsil Bhoranj, Distt. Hamirpur (H.P.).

Now, therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed birth event of Avinay Kumar s/o Sh. Nanak Chand may submit their objections in writing or appear in person in this court on or before 17-04-2025 at 10-00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 19-03-2025.

Seal.

Sd/-

*Executive Magistrate (Tehsildar),
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
Distt. Hamirpur, Himachal Pradesh**

In the matter of :

Sudesh Kumari d/o Sh. Parju Ram, r/o Village Bhiar, P.O. Mehal, Tehsil Bhoranj, Distt. Hamirpur (H.P.) . . Applicants.

Versus

General Public

. . Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Sudesh Kumari d/o Sh. Parju Ram, r/o Village Bhiar, P.O. Mehal, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved as application before the undersigned under section 13(3) of Birth & death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of her date of birth *i.e.* 15-06-1963 in the record of Gram Panchayat Mehal, Tehsil Bhoranj, Distt. Hamirpur (H.P.).

Now, therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed birth event of Sudesh Kumari d/o Sh. Parju Ram may submit their objections in writing or appear in person in this court on or before 17-04-2025 at 10-00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 19-03-2025.

Seal.

Sd/-
*Executive Magistrate (Tehsildar),
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
Distt. Hamirpur, Himachal Pradesh**

In the matter of :

Ms. Paromila Devi d/o Sh. Sukh Ram, r/o V.P.O. Amroh, Tehsil Bhoranj, Distt. Hamirpur
(H.P.) . . Applicants.

Versus

General Public . . Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P.
Birth and Death Registration Rules, 2003.

Whereas, Ms. Paromila Devi d/o Sh. Sukh Ram, r/o V.P.O. Amroh, Tehsil Bhoranj, Distt.
Hamirpur (H.P.) has moved as application before the undersigned under section 13(3) of Birth &
death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003
alongwith affidavits and other relevant documents for entering of her date of birth i.e. 02-04-1977
in the record of Gram Panchayat Amroh, Tehsil Bhoranj, Distt. Hamirpur (H.P.).

Now, therefore, by this proclamation the general public is hereby informed that any person
having any objections for the registration of delayed birth event of Ms. Paromila Devi d/o
Sh. Sukh Ram may submit their objections in writing or appear in person in this court on or before
17-04-2025 at 10-00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 17-03-2025.

Seal.

Sd/-
*Executive Magistrate (Tehsildar),
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
Distt. Hamirpur, Himachal Pradesh**

In the matter of :

Sunita Devi d/o Sh. Thenu Ram, r/o Village Sangarwar, P.O. Tikkeri Minhasan, Tehsil
Bhoranj, Distt. Hamirpur (H.P.) . . Applicants.

Versus

General Public

. . Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Ms. Sunita Devi d/o Sh. Thenu Ram, r/o Village Sangarwar, P.O. Tikkeri Minhasan, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved as application before the undersigned under section 13(3) of Birth & death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of her date of birth *i.e.* 21-02-1970 in the record of Gram Panchayat Tikkeri Minhasan, Tehsil Bhoranj, Distt. Hamirpur (H.P.).

Now, therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed birth event of Sunita Devi d/o Sh. Thenu Ram may submit their objections in writing or appear in person in this court on or before 17-04-2025 at 10-00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 17-03-2025.

Seal.

Sd/-

*Executive Magistrate (Tehsildar),
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
Distt. Hamirpur, Himachal Pradesh**

In the matter of :

Shakuntla Devi d/o Sh. Ramanand, r/o Village Takouta Bhattan, P.O. Dungrin, Tehsil Bhoranj, Distt. Hamirpur (H.P.) . . Applicants.

Versus

General Public

. . Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Ms. Shakuntla Devi d/o Sh. Ramanand, r/o Village Takouta Bhattan, P.O. Dungrin, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved as application before the undersigned under section 13(3) of Birth & death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of her date of birth *i.e.* 08-05-1949 in the record of Gram Panchayat Sadhrian, Tehsil Bhoranj, Distt. Hamirpur (H.P.).

Now, therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed birth event of Shakuntla Devi d/o

Sh. Ramanand may submit their objections in writing or appear in person in this court on or before 11-04-2025 at 10-00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11-03-2025.

Seal.

Sd/-

*Executive Magistrate (Tehsildar),
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Anil Kumar aged 32 years s/o Sh. Prakash Chand, r/o Village Gageri, P. O. Samirpur, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.)-177 601.

2. Smt. Kamini aged 18 years d/o Sh. Lakshmi Mukhia, r/o Puvari, Tola Dath Jaitipur, Dharbhanga, Jayantipur, Bihar, Pin-847 103. .. *Applicants.*

Versus

General Public

Subject.— Notice of Intended Marriage.

Sh. Anil Kumar and Smt. Kamini have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting affidavits and documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 16-04-2025. In case no objection is received by 16-04-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 12-03-2025.

Seal.

Sd/-

*Marriage Officer-cum-SDM,
Sub-Divisional, Magistrate, Hamirpur (H.P.).*

ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, मण्डी, जिला मण्डी (हि0 प्र0)

मिसल नं0 : 09/2025

तारीख मजरूआ : 24-01-2025

तारीख पेशी : 17-04-2025

श्रीमती माला देवी पत्नी देव राज, निवासी गांव जमाणा, डा0 बीर तंगल, तहसील सदर, जिला मण्डी, हि0 प्र0। .. प्रार्थिया।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) के अन्तर्गत नगर निगम में जन्म एवं मृत्यु अधिनियम, 1969 के अन्तर्गत जन्म तिथि दर्ज करवाने बारे इशतहार/समाचार पत्र में प्रकाशन बारे।

श्रीमती माला देवी पत्नी देव राज, निवासी गांव जमाणा, डा0 बीर तंगल, तहसील सदर, जिला मण्डी, हि0 प्र0 ने इस अदालत में प्रार्थना-पत्र दायर किया है कि मेरी पुत्री नेहा पुत्री श्री देव राज है व जिसका जन्म दिनांक 15-02-2007 को हुआ है। मेरी पुत्री का नाम व जन्म दिनांक संबंधित ग्राम पंचायत में दर्ज नहीं है लेकिन अनजाने में अपनी अज्ञानतावश के कारण मैं अपनी पुत्री का नाम व जन्म तिथि को ग्राम पंचायत बाड़ी गुमाणू में दर्ज नहीं करवा सकी हूं जिसे अब मैं दर्ज करवाना चाहती हूं। अतः ग्राम पंचायत बाड़ी गुमाणू में दर्ज किए जाने के आदेश किए जावें।

वर्णित प्रार्थना-पत्र में प्रार्थिया की पुत्री का नाम व जन्म तिथि 15-02-2007 को दर्ज करने बारा आम जनता/सर्व साधारण को गजट हिमाचल प्रदेश में प्रकाशन के माध्यम से सूचित किया जाता है कि यदि किसी व्यक्ति को मेरी पुत्री का नाम नेहा देवी व जन्म तिथि 15-02-2007 को ग्राम पंचायत बाड़ी गुमाणू, तहसील सदर, जिला मण्डी में दर्ज करने पर कोई उजर/एतराज हो तो वह दिनांक 17-04-2025 को असालतन या वकालतन प्रातः 11.00 बजे इस न्यायालय में हाजिर होकर अपना एतराज पेश कर सकता है। निश्चित तिथि के दौरान आम जनता से कोई भी उजर/एतराज प्राप्त न होने पर आम जनता के खिलाफ एकतरफा कार्यवाही अमल में लाई जाएगी। तथा उक्त प्रार्थिया का नाम व जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत बाड़ी गुमाणू को दे दिए जाएंगे।

यह इशतहार आज दिनांक 18-03-2025 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
मण्डी, जिला मण्डी (हि0 प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sundernagar,
District Mandi (H. P.)**

In the matter of :

No. SDM/SNR/Peshi/2025-

Dated 18-03-2025

1. Sh. Jai Krishan s/o Sh. Jiwan Singh, r/o V.P.O. Kalahod, Tehsil Sundernagar, Distt. Mandi (H.P.)

2. Narvada Devi d/o Sh. prem Singh, r/o Village Narla, p.O. Kunnu, Tehsil Padhar, Distt. Mandi H.P. (at present w/o Sh. Jai Krishan s/o Sh. Jiwan Singh, r/o V.P.O. Kalahod, Tehsil Sundernagar, Distt. Mandi (H.P.) . . Applicants.

Versus

General Public

. . Respondent.

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act.

Jai Krishan and Narvada Devi have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage according to Hindu rites and ceremonies on dated 14-12-1990 and they are living together as husband and wife since then, hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 25-04-2025. After that no objection will be entertained and marriage will be registered.

Issued today on 18-03-2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sundernagar, District Mandi (H.P.).*

**In the Court of Ms. Kavita Thakur, Sub-Divisional Magistrate, Shimla (R),
District Shimla (H. P.)**

Sh. Raju s/o Sh. Shobhiya, r/o Village Mul Bhajji, P.O. Thaila, Tehsil Sunni, District Shimla, Himachal Pradesh.

Versus

General Public

Respondent.

Whereas, Sh. Raju s/o Sh. Shobhiya, r/o Village Mul Bhajji, P.O. Thaila, Tehsil Sunni, District Shimla, Himachal Pradesh has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter date of birth of himself Raju as 10-02-1975 in the record of Registrar Birth and Death, Gram Panchayat Devla, District Shimla (H.P.).

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Raju	Self	10-02-1975

Hence, this proclamation is issued to the general public with directions that if any one has objection/claim regarding entry of the name and date of birth of above named person in the record of Registrar Birth and Death, Gram Panchayat Devla, District Shimla (H.P.), he/she may file their claims/objections in the court on or before one month of publication of this notice in Govt. Gazette failing which necessary orders will be passed.

Issued today 12-03-2025 under my signature and seal of the court.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.).*

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla, H. P.

In the matter of :

Anshul Chauhan s/o Sh. Anil Kumar, r/o Village Mandoli, P.O. Surad, Tehsil Nankhari, District Shimla, H. P.

Through his Father

Sh. Anil Kumar s/o Sh. Sher Singh, Village Mandoli, P.O. Surad, Tehsil Nankhari, District Shimla, H. P. . . *Applicants.*

Versus

General Public

. . *Respondent.*

Proclamation regarding Correction of Name

Whereas, the above named applicant Sh. Anil Kumar have made an application before me regarding correction of his son named as ANSHUL CHAUHAN in place of AASHU CHAUHAN in the records of AADHAR card and other relevant documents which is pertaining to Anshul Chauhan s/o Sh. Anil Kumar, r/o Village Mandoli, P.O. Surad, Tehsil Nankhari, District Shimla, H. P.

Now, therefore, objection are invited from the general public that if, anyone has any objection regarding to proposed correction of applicant son name as ANSHUL CHAUHAN in place of AASHU CHAUHAN, they should appear before the undersigned on or before 12-04-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be entered accordingly.

Issued today on 12th day of the March, 2025 under my hand and seal of the court.

Seal.

Sd/-
(NISHANT TOMER, H.A.S.).
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla, H. P.

**In the Court of the Addl. District Registrar of Marriage-cum-Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

1. Sh. Rama Nand s/o Sh. Dablu Ram, r/o Village Shah, P.O. Dhar Gaura, Tehsil Rampur, District Shimla, H.P.

2. Smt. Hiun Dassi d/o Late Sh. Kalu, r/o Village Badhal, P.O. Jeori, Tehsil Rampur, District Shimla, H.P. . .Applicant.

Versus

General Public

.. Respondent.

Delayed Registration of Marriage in Gram Panchayat Sanarsa.

WHEREAS, the above named applicants have made an application before me delayed Registration of Marriage alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 21-01-2016 at Village Badhal, P.O. Jeori, Tehsil Rampur, District Shimla, H.P. with prevailing rites and customs but due to some un-avoidable circumstances it could not be entered in the records of Gram Panchayat Sanarsa, Rampur Bushahr, Tehsil Rampur, District Shimla, H.P.

AND, WHEREAS, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriage and now therefore necessary order of the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

NOW, THEREFORE, objections are invited from the general public that if, anyone has any objection regarding the registration of marriage of the above named applicants, they should appear before the court of undersigned on or before 17-04-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued today on 18th day of March, 2025 under my hand and seal of the Court.

Seal.

Sd/-

*Addl. District Registrar of Marriage-cum-
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).*

ब अदालत श्री कुश कुमार, कार्यकारी दण्डाधिकारी, नेरूवा,
जिला शिमला (हि0 प्र0)

श्री पदम सिंह चौहान पुत्र हरि सिंह, निवासी ग्राम भरमाणा, डाकघर थरोच, तहसील नेरूवा, जिला शिमला (हि0 प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी

विषय.—प्रार्थी की जन्म तिथि ग्राम पंचायत कुताह के जन्म पंजीकरण रजिस्टर में दर्ज करवाए जाने बारे कि अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

प्रार्थी श्री पदम सिंह चौहान पुत्र हरि सिंह, निवासी ग्राम भरमाणा, डाकघर थरोच, तहसील नेरुवा ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन-पत्र प्रस्तुत किया है कि उसने अपने पुत्र व पुत्री का नाम व जन्म तिथि ग्राम पंचायत कुताह के जन्म पंजीकरण रजिस्टर में दर्ज नहीं करवाया है तथा प्रार्थी अब अपने पुत्र व पुत्री का नाम व जन्म तिथि ग्राम पंचायत कुताह के जन्म पंजीकरण रजिस्टर में निम्न प्रकार से दर्ज करवाना चाहता है।

क्रम संख्या	नाम	सम्बन्ध	जन्म तारीख
1.	विभूति चौहान	पुत्री	28-12-1991
2.	अभिषेक चौहान	पुत्र	10-08-1994

अतः आम जनता को बजरिया इश्तहार सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म पंजीकरण बारे कोई आपत्ति हो तो वह इस इश्तहार के प्रकाशन से 30 दिन के भीतर किसी भी कार्य दिवस पर प्रातः 10.00 बजे से सायं 5.00 बजे तक असालतन या वकालतन हाजिर अदालत आकर अपनी आपत्ति प्रस्तुत करें अन्यथा आवेदन-पत्र पर आवश्यक आदेश पारित करके ग्राम पंचायत कुताह को आगामी कार्यान्वयन हेतु भेज दिया जायेगा।

आज तारीख 10-03-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी किया गया।

मोहर।

हस्ताक्षरित /—
(कुश कुमार),
कार्यकारी दण्डाधिकारी,
नेरुवा, जिला शिमला (हि0प्र0)।

**In the Court of Ms. Kavita Thakur, Sub-Divisional Magistrate, Shimla (R),
District Shimla (H.P.)**

Sh. Sanjeev Kumar s/o Kaul Ram, r/o Village Naya Gaon, P.O. Mashobra, Teshil & District Shimla, H.P.

Versus

General Public

. . Respondent.

Whereas, Sh. Sanjeev Kumar s/o Kaul Ram, r/o Village Naya Gaon, P.O. Mashobra, Teshil & District Shimla, H.P. have filed an application along with affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter date of Birth of his/her son Ayansh Shandil as 08-08-2023 in the record of Registrar, Birth and Death, Gram Panchayat Kolu Jubber, Shimla, H.P.

Sl. No.	Name of the family member	Relation	Date of birth
1.	Ayansh Shandil	Son	08-08-2023

Hence, this proclamation is issued to the general public with directions that if anyone has objection/claim regarding entry of the name & date of birth of above named person in the record of Registrar, Birth & Death Gram Panchayat Kolu Jubber, Shimla, H.P. he/she may file their

claims/objections in the Court on or before one month of publication of this notice in Government Gazette, failing which necessary orders will be passed.

Issued today on 25-03-2025 under my signature and seal of the court.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.).*

**In the Court of Ms. Kavita Thakur, Sub-Divisional Magistrate, Shimla (R),
District Shimla (H.P.)**

Sh. Devki Nandan s/o Lt. Sh. Salig Ram, Village Ladog (Nehwat), P.O. Pahal, SubTeshil Dhami, District Shimla, H.P.

Versus

General Public

. . Respondent.

Whereas, Sh. Devki Nandan s/o Lt. Sh. Salig Ram, Village Ladog (Nehwat), P.O. Pahal, SubTeshil Dhami, District Shimla, H.P. filed an application in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter date of death of his/her father named Lt. Sh. Salig Ram in the record of Birth and Death, in Gram Panchayat Pahal, Shimla, H.P.

Sl. No.	Name of the family member	Relation	Date of Death
1.	Lt. Sh. Salig Ram	Father	22-06-1992

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of death of above named in the record of Gram Panchayat Pahal Shimla, may file their claims/objections on or before one month of publication of this notice in Government Gazette, in this court, failing which necessary orders will be passed.

Issued today on 24-03-2025 under my signature and seal of the court.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.).*

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Soja Devi w/o Satish Kumar, r/o Village Jaged, P.O. Luhri, Tehsil Anni, Distt. Kullu, H.P.

. . Applicants.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from 'SAROJA' to 'SOJA DEVI' in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change their name as SOJA DEVI w/o SATISH KUMAR in place of SAROJA, they should appear before the undersigned on or before 19-04-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be corrected accordingly.

Issued today on 20th day of March, 2025 under my hand and seal of the Court.

Seal.

Sd/-
(NISHANT TOMAR, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Anjana Kumari w/o Sh. Ashok Kumar, r/o Village Gincha, P.O. Bahali, Tehsil Rampur,
Distt. Shimla, H.P. . . Applicants.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from "ANJU DEVI" to "ANJANA KUMARI" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change their name as ANJANA w/o Ashok Kumar in place of ANJU DEVI, they should appear before the undersigned on or before 11-04-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 12th day of March, 2025 under my hand and seal of the Court.

Seal.

Sd/-
(NISHANT TOMAR, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sh. Vijay Wardhan, IAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H.P.)**

In the matter of :

Sh. Kanwar Singh s/o Sh. Gopal Singh, r/o Village Nandla, P.O. & Sub-Tehsil Jangla,
District Shimla (H.P.) . . Applicant.

Versus

General Public . . Respondent.

Subject.—Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Kanwar Singh s/o Sh. Gopal Singh, r/o Village Nandla, P.O. & Sub-Tehsil Jangla, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter the date of death of his uncle (Gulab Singh) (20-04-1992) in the record of Birth Register of Gram Panchayat Jangla, Block Chhohara.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of Death of (Gulab Singh 20-04-1992) they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 21st March, 2025.

Seal.

Sd/-
(VIJAY WARDHAN, IAS),
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, रामपुर बुशैहर, जिला शिमला, हिमाचल प्रदेश

मुकद्दमा नं० : 05/2024

तारीख दायर 01-09-2024

किस्म मुकद्दमा : हुकमन तकसीम

मुकद्दमा शीर्ष : श्री भद्र दास पुत्र हिरू, निवासी गांव सुरू, डाकघर कूट, तहसील रामपुर, जिला शिमला (हि०प्र०) वादी।

बनाम

अशोक कुमार आदि।

प्रतिवादी।

विषय.—दरखास्त बराये हुकमन तकसीम जेर दफा 123 हिमाचल प्रदेश भू-राजस्व अधिनियम, 1954 (यथा संशोधित एक्ट 2002)।

श्री भद्र दास पुत्र हिरू, निवासी गांव सुरू, डाकघर कूट, तहसील रामपुर, जिला शिमला (हि०प्र०) ने भू-राजस्व अधिनियम, 1954 के तहत भूमि खाता खतौनी संख्या 36/142 ता 157 किता 76, रकबा तादादी 01-84-91 है० एवं वाका चक सुरू तहसील रामपुर की हुकमन तकसीम हेतु दरखास्त इस कार्यालय में गुजारी है कि तकसीम प्रतिवादियों के साथ मुश्तरका है कि तकसीम की जाकर अलग-अलग खाता खतौनी ईजात की जावे। मिसल में प्रतिवादियों को अपना-अपना पक्ष रखने का पूर्ण अवसर दिया गया किन्तु प्रतिवादी नम्बर 5 प्रबन्धक विनोद अग्रवाल गुडविल एनर्जी एन्टरप्राइज वार्ड नम्बर 9 खनेरी, तहसील रामपुर को साधारण तरीके से समन होना नहीं पाया गया। मुताबिक रिपोर्ट तामील कुनिंदा एवं प्रधान ग्राम पंचायत त्यावल के पाया कि उक्त पते पर प्रतिवादी रिहार्श नहीं करते हैं और न ही कोई दुकान या व्यवसाय है जिस कारण समन की तामील नहीं हो पा रही है।

लिहाजा समन बजरिया इश्तहार हिमाचल प्रदेश राजपत्र में प्रकाशन किया जाकर प्रतिवादी नम्बर 5 प्रबन्धक विनोद अग्रवाल गुडविल एनर्जी एन्टरप्राइज वार्ड नम्बर 9 खनेरी, तहसील रामपुर को सूचित किया जाता है कि उनवान मुकद्दमे की पैरवी हेतु दिनांक 30-04-2025 प्रातः 10.00 बजे अदालत में असालतन या वकालतन पेश होवे अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 17-03-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
रामपुर, जिला शिमला (हि० प्र०)।

In the court of Executive Magistrate Amb, Tehsil Amb, Distt. Una (H.P.)

Budhwanti age 60 years w/o No. 15105020Y Ex Nk Sunil Kumar, r/o Village & P.O. Kuthera Kherla, Tehsil Amb, Distt. Una (H.P.) . . Applicant.

Versus

General Public

Application under section 13(3) of Birth & Death Registration Act, 1969 Budhwanti age 60 years w/o No. 15105020Y Ex Nk Sunil Kumar, r/o Village & P.O. Kuthera Kherla, Tehsil Amb,

Distt. Una (H.P.) has preferred an application to the undersigned for correction of her name and date of birth in records of Army documents mistakenly and entered wrongly be corrected as BUDHWANTI and date of birth as 10th June, 1964 instead of SUNITA RANI and date of birth as 26th February 1971 in above address in the record of Army of my late father.

Therefore, through this proclamation the general public is hereby informed that any person having any objection for entry of name and date of birth mentioned above, may submit his objection in writing in this court within 30 (thirty) days from the date of publication of this notice in official gazette no objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand seal of the court on this 18th day of March, 2025.

Seal.

Sd/-

*Executive Magistrate,
Amb, Tehsil Amb, Distt. Una (H.P.),*

CHANGE OF NAME

I, Ran Singh s/o Sh. Chandan Singh, r/o Village Rajana, Tehsil Sangrah, Distt. Sirmaur (H.P.) declare that while updating my Aadhar Card 8778 2500 3879 my name is wrongly written as Raniya instead of my correct Name RAN SINGH. All concerned please note & correct.

RAN SINGH
*s/o Sh. Chandan Singh,
r/o Village Rajana,
Tehsil Sangrah, Distt. Sirmaur (H.P.).*

CHANGE OF NAME

I, Krishana Devi w/o Sh. Pritam Singh, r/o Village Syari, P.O. Khararhatti, Tehsil Arki, District, Solan (H.P.) have changed my minor daughter's name from Luckshita Pal to Lakshita Pal.

KRISHANA DEVI
*w/o Sh. Pritam Singh,
r/o Village Syari, P.O. Khararhatti,
Tehsil Arki, District, Solan (H.P.).*

CHANGE OF NAME

I, Rubina w/o Yunus, Village Tika Jaloh, P.O. Yol Cantt., Tehsil Dharamshala, District Kangra (H.P.) declare that my name is Rubina in my daughter's Passport and School Certificate, whereas my name has been mention RUT DEVI in my Aadhar Card which is wrong. My correct name is Rubina. All concerned note.

RUBINA
w/o Yunus,
Village Tika Jaloh, P.O. Yol Cantt.,
Tehsil Dharamshala, District Kangra (H.P.).

CHANGE OF NAME

I, Meenu Devi w/o Sant Ram, Village Kalatha, Tehsil Paonta Sahib, District Sirmaur (H.P.) declare that my actual name is Meenu Devi (मीनु देवी) however her name is wrongly entered as Minno Devi in my Aadhar Card. Which I intend to correct to Meenu Devi.

MEENU DEVI
w/o Sant Ram,
Village Kalatha,
Tehsil Paonta Sahib, District Sirmaur (H.P.).

CHANGE OF NAME

I, Jogendra Singh Dogra s/o Sh. Jondu Ram, r/o Village Anu Kalan, P.O. & Tehsil Hamirpur (H.P.) declare that I have changed my name from Joginder Singh to Jogendra Singh Dogra for all purposes in future. Please note.

JOGENDRA SINGH DOGRA
s/o Sh. Jondu Ram,
r/o Village Anu Kalan,
P.O. & Tehsil Hamirpur (H.P.).

CHANGE OF NAME

I, Shakuntla Sharma w/o Sh. Hari Krishan Sharma, r/o Village Tarapur, P.O. & Sub-Tehsil Deha, Tehsil Theog, District Shimla (H.P.) declare that I have changed my son name from Shivanshu Sharma (Previous Name) to Shivansh Sharma (New Name). All concerned note.

SHAKUNTLA SHARMA
w/o Sh. Hari Krishan Sharma,
r/o Village Tarapur, P.O. & Sub-Tehsil Deha,
Tehsil Theog, District Shimla (H.P.).

CHANGE OF NAME

I, Bindu Bala w/o Sh. Rajeev Kumar, r/o Village Bharnot, P.O. Khiah, Tehsil & District Hamirpur (H.P.) declare that I have changed my minor son's name from Adrash Rana to Adarsh Rana for all purposes in future. Please note.

BINDU BALA
w/o Sh. Rajeev Kumar,
r/o Village Bharnot, P.O. Khiah,
Tehsil & District Hamirpur (H.P.).

CHANGE OF NAME

I, Guler Chand s/o Sh. Mallu Ram, r/o Village & P.O. Jhikli Bheth, Tehsil Baijnath, District Kangra (H.P.)-176081 declare that I have changed my son's name in the Aadhar Card No. 6811 3251 1516 from Purshotam to Prashotam Chouhan. All concerned please may note.

GULER CHAND
s/o Sh. Mallu Ram,
r/o Village & P.O. Jhikli Bheth,
Tehsil Baijnath, District Kangra (H.P.).

CHANGE OF NAME

I, Chander Bati w/o Sh. Ram Lal aged about 46 years, r/o V.P.O. Dhamrol, Tehsil Bhoranj, District Hamirpur (H.P.)-177024 declared that my actual name is Chander Bati in my Aadhar Card my name is entered as Maya Devi which is incorrect and wrong. Maya Devi and Chander Bati are same and one person.

CHANDER BATI
w/o Sh. Ram Lal
r/o V.P.O. Dhamrol,
Tehsil Bhoranj, District Hamirpur (H.P.).

CHANGE OF NAME

I, Bena Devi w/o Sh. Shakti Chand, r/o Village Panjiala, P.O. Bhattu, Tehsil Baijnath, District Kangra (H.P.)-176125 declare that I have changed my name in the Aadhar Card No. 4278 0509 8522 from Veena Devi to Bena Devi. All concerned please may note.

BENA DEVI
w/o Sh. Shakti Chand,
r/o Village Panjiala, P.O. Bhattu,
Tehsil Baijnath, District Kangra (H.P.).

CHANGE OF NAME

I, Sukhdev Singh s/o Sh. Tara Chand, r/o 59/3A, Village Haler, P.O. Raja Khas, Tehsil Indora, District Kangra (H.P.) declare that Sukh Dev Singh and Sukhdev Singh both name belong to me and one and same person.

SUKHDEV SINGH
s/o Sh. Tara Chand,
r/o 59/3A, Village Haler, P.O. Raja Khas,
Tehsil Indora, District Kangra (H.P.).

In the Court of Executive Magistrate-cum-Tehsildar Baddi, District Solan (H.P.)

Case No. : 02/DB of 2025

Date of Institution : 07-03-2025

Date of Decision :

Sh. Rajesh Kumar s/o Sh. Jagmohan Sharma, r/o Village Dadhi Harnam, Tehsil Nalagarh, District Solan, Himachal Pradesh.

Versus

General Public through : Secretary, G. P. Barotiwala, Tehsil Baddi, District Solan (H.P.).

Application under section 13(3) of H.P. Death and Birth Delayed Registration Act, 1969.

PROCLAMATION

Sh. Rajesh Kumar s/o Sh. Jagmohan Sharma, r/o Village Dadhi Harnam, Tehsil Nalagarh, District Solan has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 alongwith letter of the Chief Medical Officer Solan, affidavits, Non-Availability Certificate and copy of aadhar Card for Birth/Death proof and proclamation charges, stating therein that applicant's mother Kailashwati d/o Sh. Ved Prakash was born on 04-11-1962 at Damonwala, P.O. Barotiwala, Tehsil Baddi, District Solan, but her birth could not be registered in G.P. Barotiwala record within stipulated period. He prayed for issuing necessary orders to the concerned Secretary, G.P. Barotiwala, Tehsil Baddi for entering the same in the record.

Hence, the application is registered in the relevant register. The proclamation be issued and published in the Gazette and also served in ordinary way for inviting objections of the general public on or before 11-04-2025. The applicant was directed to produce witnesses in support of his claim. Case to come up on 11-04-2025.

Announced.

Given under my hand and seal on this

Seal.

Sd/-,
Executive Magistrate (Tehsildar),
Baddi, District Solan (H P.).

In the Court of Executive Magistrate-cum-Tehsildar Baddi, District Solan (H.P.)

Case No. : 04/DB of 2025

Date of Institution : 07-03-2025

Date of Decision :

Sh. Kuldeep s/o Sh. Ruldu Ram, r/o Village Bated, P.O. Barotiwala, Tehsil Baddi, District Solan, Himachal Pradesh.

Versus

General Public through : Secretary, G. P. Barotiwala, Tehsil Baddi, District Solan (H.P.).

Application under section 13(3) of H.P. Death and Birth Delayed Registration Act, 1969.

PROCLAMATION

Sh. Kuldeep s/o Sh. Ruldu Ram, r/o Village Bated, P.O. Barotiwala, Tehsil Baddi, District Solan has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 alongwith letter of the Chief Medical Officer Solan, affidavits, Non-Availability Certificate and copy of aadhar Card for Birth/Death proof and proclamation charges, stating therein that applicant Kuldeep s/o Sh. Ruldu Ram was born on 08-03-1969 at Village Bated, P.O. Barotiwala, Tehsil Baddi, District Solan but his birth could not be registered in G.P. Barotiwala record within stipulated period. He prayed for issuing necessary orders to the concerned Secretary, G.P. Barotiwala, Tehsil Baddi for entering the same in the record.

Hence, the application is registered in the relevant register. The proclamation be issued and published in the Gazette and also served in ordinary way for inviting objections of the general public on or before 11-04-2025. The applicant was directed to produce witnesses in support of his claim. Case to come up on 11-04-2025.

Announced.

Given under my hand and seal on this

Seal.

Sd/-,
Executive Magistrate (Tehsildar),
Baddi, District Solan (H P.).

